

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2166
ANSWERED ON:03.08.2015
Problems in Getting ST Certificates
Kodikunnil Shri Suresh

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government is aware that the Scheduled Tribes people migrating to other States are facing severe problems in getting their ST certificate from the concerned authorities;
- (b) if so, the action taken/to be taken by the Government and timeframe fixed to resolve the said difficulties;
- (c) whether the National Commission for STs has considered the suggestion of revoking the clause of proving migration of ST before 1950 to be withdrawn; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a) & (b): The Ministry of Tribal Affairs is the nodal Ministry for the notification of a community as Scheduled Tribe under Article 342 of the Constitution. However, the responsibility for issuance of Scheduled Tribes certificates and verification of social status rests with the concerned State Government/UT Administration. The clarification/guidelines for issuance of Scheduled Tribe certificates to migrants from other States have been issued to all States/UTs, from time to time.

In pursuance of the judgment dated 2-9-1994 of the Hon'ble Supreme Court in case of Kumari Madhuri Patil V/s Additional Commissioner, Tribal Development, Maharashtra (Civil Appeal No. 5854 of 1994 (arising out of SLP (Civil) No. 14767 of 1993), the Apex Court has given directions regarding to streamlining the procedure for issuance and verification of social status certificates. The instructions of the Hon'ble Apex Court have been conveyed to all States/UTs, from time to time.

(c): The National Commission for Scheduled Tribes has not received any such proposal.

(d): Does not arise in view of (c) above.
